

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 152/241-244/2017

CORAM:

SHRI B. S. V. PRAKASH KUMAR
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 9.4.2018

NAME OF THE PARTIES: Kanti Bhikabai Patel & Ors.

Vs
Aver Software Technologies Ltd

SECTION OF THE COMPANIES ACT: 241-244, 185, 188

ORDER

26. CP 152/241-244,185,188/2017

The Petitioner Counsel having reported that she has noticed some new facts in the sur-rejoinder filed by the Respondent side, at her request, time is given to file sur-sur-rejoinder, if any, within three weeks hereof with a rider not to bring any further new facts, compelling other side to file sur-sur-sur-rejoinder to sur-sur-rejoinder.

List this matter for hearing on 15.6.2018.

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)